

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.603/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th January 2018, 10.30 A.M

Name of the Company	Agarwal Coal Corporation Pvt.Ltd.-Vs-Nav Durga Feul Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) ARNAB DUTTA.
- 2) PRAJNA BHATTACHARJEE
- 3) BANOSHREE MUKHERJEE

For :
Agarwal Coal Corporation Pvt. Ltd.

Samoskivee Hutchinson
Adm. 4/1/18

4) KANISHK KHETAN, ADV. CORPORATE
DEBTOR

Kanishka Kirtan
4/1/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor made a joint statement that parties have entered into a settlement. They have made a joint request that case may be adjourned for 7 days for verification of terms of settlement.

In view of the settlement between the parties the case is adjourned to 15/01/2018 for further order.

MANUFACTURER COMPANY LIST

List it on 15/01/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)